

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 629  
99/241-242/ND/2023

**IN THE MATTER OF:**

**Ms. Puja Khaneja and Ors.**

**...APPLICANT**

**Vs.**

**M/s. Om Innovation Call Services Pvt.  
Ltd. and Ors.**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 18.10.2023  
(Virtual Hearing)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Tishampati Sen, Ms. Riddhi Sancheti and Mr. Himanshu Kaushal, Advs.

**For the Respondent**

:Ms. Aakriti Dawar, Adv. for R3. Mr. Saurav Agrawal, Ms. Anshika Pandey and Mr. Shresth Chaudhary, Advs. for R2., Adv. Samiksha Tiwari for Respondent no. 4,5 and 6

**ORDER**

Ld. Counsel on behalf of the Petitioner and Ld. Counsel for the Respondent are present. Both the Counsels have submitted that matter may be adjourned. With the consent of Ld. Counsel for both the parties, list the matter along with IAs on **23.11.2023**.

Ms. Puja Khaneja also directed to submit an affidavit regarding the compliance of this order particularly with respect to the employee. **Dasti** permitted.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**